



क्षेत्रीय कार्यालय,
REGIONAL OFFICE,
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
U.P. POLLUTION CONTROL BOARD
सोनभद्र
SONBHADRA



संदर्भ संख्या:-

Ref.No.: G0704/O.A. No. 472/2024

दिनांक:-

Date: 12.07.2024

To,

The Registrar,
Hon'ble National Green Tribunal,
Copernicus Marg,
New Delhi.
E-mail-judicial-ngt@gov.in

Sub:- Submission of status report in pursuant to order dated 25.04.2024 passed by Hon'ble NGT in the matter of Original Application No. 472/2024, Sampurna Nand Vs MO. Shah & Ors.

Sir,

In Compliance of Hon'ble NGT order dated 25.04.2024 in the matter of O.A. No. 472/2024, Sampurna Nand Vs MO. Shah & Ors., the status report is being filed herewith.

It is requested that status report may be presented before the Hon'ble Tribunal for kind consideration.

Encl.: As above.

Yours faithfully,


12/07/2024

(U.K. Gupta)
Regional Officer
Sonbhadra.

Endt. No. & date as above.

Copy to:-

1. District Magistrate, Mirzapur for kind information please.
2. Chief Environmental Officer (Circle-2), U.P. Pollution Control Board, Lucknow for kind information & necessary action please.
3. Chief Law Officer, U.P. Pollution Control Board, Lucknow for kind information and necessary action please.
4. Shri Pradeep Mishra, Advocate, Supreme Court, 138, New Lawyer's Chamber, Supreme Court of India, New Delhi-110001.


Regional Officer
Sonbhadra.

Compliance Report in pursuant to order dated 25.04.2024 passed by Hon'ble NGT in the matter of Original Application No. 472/2024, Sampurna Nand versus M/s MO Shah & Ors. and order dated 12.03.2024 passed by Hon'ble NGT in the matter of Original Application No. 521/2022, Sampurna Nand Vs. State of U.P.

1. That Hon'ble NGT vide its Order dated 12.03.2024 in the matter of Original Application No. 521/2022, Sampurna Nand Vs. State of U.P., instructed the following:-

"21...All the Project Proponents of mining leases are directed to file their compliance reports in response to the reports of the Joint Committee, UPPCB and District Magistrate, Mirzapur with details of action taken/contemplated for the compliance of consent conditions as applicable to them within one month by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF and sent copy thereof to the Member Secretary, UPPCB. In view of complexity of the issues involved regarding compliance of environmental clearance/consent conditions imposed on the lease holders, we consider it appropriate to constitute a committee comprising of Member Secretary, UPPCB as Chairperson, representative of SEIAA, Lucknow and representative of Principal Secretary, Irrigation and Water Resources Department, Government of Uttar Pradesh as Members for examining/assessment/ verification of the compliance reports filed by the Project Proponents of the mining leases regarding compliance with the environmental clearance and consent conditions imposed by SEIAA and UPPCB. The Director Mining and Geology, Uttar Pradesh shall take remedial action for cancellation/modification of the leases which are found close to Jargo Dam and UPPCB shall take action regarding ordering of closure/revocation of closure in view of non-compliance/compliance with the EC and consent conditions. The SEIAA will be the nodal agency for coordination and compliance in this regard.

22. List for further consideration on 25.04.2024..."



2. Accordingly, the following members have been nominated by the concerned departments for the said committee:-
- a. Shri Sanjeev Kumar Singh, Member Secretary, UPPCB, Lucknow.
 - b. Dr. Ratan kar, Member SEAC-1, SEIAA UP, Lucknow.
 - c. Shri Siddharth Kumar Singh, Chief Engineer (Son), Irrigation and Water Resource Department, Varanasi.
3. The mining lease holder namely M/s Shri Mohd Shah (Building Stone), Village-Bhagautidei, Tehsil-Chunar, District-Mirzapur has submitted his representation against closure order dated 19.02.2024 issued by UPPCB.
4. That in compliance of Hon'ble NGT order, the joint committee conducted the site visit on dated-04.05.2024 of the concerned Mining Lease for verifying compliance status of the representation. The report of joint committee is attached herewith and marked as Annexure-1. As per the report of joint committee, the conclusion is as follows:

..... The Committee concludes that the mining lease namely M/s Shri Mohd Shah (Building Stone), Village-Bhagautidei, Tehsil-Chunar, District-Mirzapur has obtained environment clearance from District Level Environment Impact Assessment Authority (DEIAA) vide Ref. no. 17/Parya/DEAC/Sand Stone/MZP/2016 dated-19.07.2016.

That MoEF&CC has vide OM dated 28.04.2023, in compliance of order dated 07.12.2022 passed by Hon'ble National Green Tribunal in O.A.



No. 142/2022 in the matter of Jayant Kumar vs. Ministry of Environment, Forest and Climate Change, had provided a window period of one year for all SEIAAs to re-appraise the Environmental Clearances (ECs) issued by DEIAA from 15.01.2016 to 13.09.2018 and grant fresh ECs. Subsequently, based on the representation requesting for extension of time period provided in the OM dated 28.04.2023 mentioned above, the MoEF&CC vide OM dated 15.03.2024 extended the time period for re-appraisal of ECs issued by DEIAA by a further period of six months till 27.10.2024.

Project proponent has not obtained EC (re-appraised/fresh) from SEIAA in compliance of above directions.

In compliance of Hon'ble NGT order dated 18.04.2024 in O.A. No. 142 of 2022, MoEF&CC Govt. of India vide office memorandum dated 07-05-2024 has directed that continuance of mining all over India under mining leases executed on the basis of ECs granted by DEIAA after 13.09.2018 is prohibited with the exception in respect of cases where ECs granted by DEIAA for such mining leases have been reappraised and found valid by SEIAA or fresh ECs have been granted by SEIAA.

Therefore in light of above directions issued by MoEF&CC, the project proponent should be allowed to operate only after getting EC (reappraised/fresh) from SEIAA for the mining project.....

5. That in light of recommendation of joint committee, UPPCB has not revoked the closure direction dated 19.02.2024 issued to the mining lease



as the project proponent has not obtained the Environmental Clearance from SEIAA in compliance of O.M. dated 28.04.2023 issued by MoEF&CC, Govt. of India and has disposed the representation of the mining unit with direction that the project proponent can be allowed to operate only after obtaining the Environmental Clearance from SEIAA UP vide letter dated 25.06.2024. The copy of letter dated 25.06.2024 is attached herewith and marked as Annexure-2.

The above compliance report is being filed for the kind perusal and consideration of this Hon'ble Tribunal.

12/07/2024

(U.K. Gupta)

Regional Officer

U.P.P.C.B.

Sonbhadra

Joint Committee Report in pursuant to order dated 25.04.2024 passed by Hon'ble NGT in the matter of Original Application No. 472/2024, Sampurna Nand versus M/s MO Shah & Ors. and order dated 12.03.2024 passed by Hon'ble NGT in the matter of Original Application No. 521/2022, Sampurna Nand Vs. State of U.P.

1. Hon'ble NGT vide its Order dated 12.03.2024 in the matter of Original Application No. 521/2022, Sampurna Nand Vs. State of U.P., instructed the following:-

"21...All the Project Proponents of mining leases are directed to file their compliance reports in response to the reports of the Joint Committee, UPPCB and District Magistrate, Mirzapur with details of action taken/contemplated for the compliance of consent conditions as applicable to them within one month by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF and sent copy thereof to the Member Secretary, UPPCB. In view of complexity of the issues involved regarding compliance of environmental clearance/consent conditions imposed on the lease holders, we consider it appropriate to constitute a committee comprising of Member Secretary, UPPCB as Chairperson, representative of SEIAA, Lucknow and representative of Principal Secretary, Irrigation and Water Resources Department, Government of Uttar Pradesh as Members for examining/assessment/ verification of the compliance reports filed by the Project Proponents of the mining leases regarding compliance with the environmental clearance and consent conditions imposed by SEIAA and UPPCB. The Director Mining and Geology, Uttar Pradesh shall take remedial action for cancellation/modification of the leases which are found close to Jargo Dam and UPPCB shall take action regarding ordering of closure/revocation of closure in view of non-compliance/compliance with the EC and consent conditions. The SEIAA will be the nodal agency for coordination and compliance in this regard.

22. List for further consideration on 25.04.2024..."

2. For Accordingly, the following members have been nominated by the concerned departments for the said committee:-
- Shri Sanjeev Kumar Singh, Member Secretary, UPPCB, Lucknow.
 - Dr. Ratan kar, Member SEAC-1, SEIAA UP, Lucknow.
 - Shri Siddharth Kumar Singh, Chief Engineer (Son), Irrigation and Water Resource Department, Varanasi.
3. The mining lease holder namely M/s Shri Mohd Shah (Building Stone), Village-Bhagautidei, Tehsil-Chunar, District-Mirzapur has submitted his representation against closure order dated 19.02.2024 issued by UPPCB.
4. The Committee members discussed and decided a date for carrying out field visit. Intimation letter has issued to all concerning departments vide letter dated 30.04.2024 (Annexure-1). The joint committee conducted the site visit on dated-04.05.2024 of the concerned Mining Lease for verifying compliance status of the representation.
5. On the basis of facts found during field visit as well as available records, the detailed inspection report of the said mining lease is as follows:-
- The mining lease is located at Arazi. No.732, Village- Bhagautidei, Tehsil-Chunar, District- Mirzapur and sanctioned lease area of the mining lease is 1.01 Hectare as per environment clearance dated 19.07.2016.



- b) The proponent has obtained environment clearance from District Level Environment Impact Assessment Authority (DEIAA) vide Ref. no. 17/Parya/DEAC/Sand Stone/MZP/2016 dated-19.07.2016 (Annxeure-2).
- c) In compliance of Office Memorandum issued by MoEF&CC vide letter dated 28.04.2023, EC granted by DEIAA for above mining lease has to be reappraised by SEIAA or fresh EC has to be obtained by project proponent from SEIAA. Project proponent has not obtained the EC from SEIAA.
- d) The project proponent informed that compliance report of the conditions imposed in EC granted by DEIAA was submitted 06 monthly basis. The copies are submitted along with representation by lease holder.
- e) The Pillar's coordinate of mining lease showing environment clearance are follows:-

Pillars	Latitude (N)	Longitude (E)
A	25°03'17.87"N	82°59'42.44"E
B	25°03'18.36"N	82°59'43.12"E

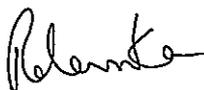
- f) The proponent has obtained CTO from the U.P. Pollution Control Board vide ref. no. 185408/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/MIRZAPUR/2023 dated-05.06.2023 (Annxeure-3). As per CTO, the production / mining capacity of Building Stone (Sand Stone) is 20000 cubic meters per year by open cast and semi mechanised method. This CTO is valid up to 31.12.2027.
- g) On the day of visit, no mining work was being found in the lease area.


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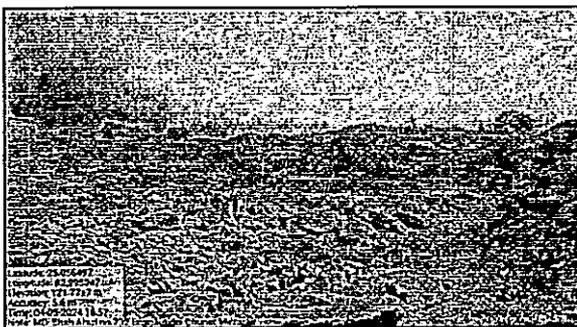
- h) The proponent has erected some pillars without showing coordinates around lease area for demarcation.
- i) The proponent has established fencing around the whole periphery of the lease area.
- j) The proponent has not developed wind break in form of adequate tiers of plantation around the lease area. However, the representative of proponent informed that all efforts for developing plantation around periphery of lease area failed due to rocky terrain. Some plantation have been found near mining lease area as per detail provided in representation.
- k) On the day of visit, it was observed that there was no dust suppression mechanism to control the emission generated from vehicular movement at the site. However, the representative informed that sprinklers mounted water tanker was used during operation of mining activity. At present it is not hired due to non-operation of mines.
- l) No Sign of deep-hole drilling & blasting was observed during the inspection.
- m) The mining lease is located beyond from buffer zone of Jargo-Dam.
- n) Approach roads were found in inappropriate condition. They were dusty.
- o) Proponent of the said mining lease has submitted compliance status of CSR/ CER activities, which could not be verified during site visit. However, the lease holder informed through their representation that the lease holder had



distributed utensils and solar street light & goods to nearby habitants under CSR/CER activities.

p) The lease holder had not submitted any response or appeal against the imposed environmental compensation of Rs 20,30,000/- by UPPCB, which is not deposited till now by proponent as per records.

q) Photographs of the above said mining lease:



Conclusion:

The Committee concludes that the mining lease namely M/s Shri Mohd Shah (Building Stone), Village-Bhagautidei, Tehsil-Chunar, District-Mirzapur has obtained environment clearance from District Level Environment Impact Assessment Authority (DEIAA) vide Ref. no. 17/Parya/DEAC/Sand Stone/MZP/2016 dated-19.07.2016.

That MoEF&CC has vide OM dated 28.04.2023, in compliance of order dated 07.12.2022 passed by Hon'ble National Green Tribunal in O.A. No. 142/2022 in the matter of Jayant Kumar vs. Ministry of Environment, Forest and Climate Change, had provided a window period of one year for all SEIAAs to re-appraise the Environmental Clearances (ECs) issued by DEIAA from 15.01.2016 to 13.09.2018 and grant fresh ECs. Subsequently, based on the representation requesting for extension of time period provided in the OM

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[Signature]

[Signature]

dated 28.04.2023 mentioned above, the MoEF&CC vide OM dated 15.03.2024 extended the time period for re-appraisal of ECs issued by DEIAA by a further period of six months till 27.10.2024.

Project proponent has not obtained EC (re-appraised/fresh) from SEIAA in compliance of above directions.

In compliance of Hon'ble NGT order dated 18.04.2024 in O.A. No. 142 of 2022, MoEF&CC Govt. of India vide office memorandum dated 07-05-2024 has directed that continuance of mining all over India under mining leases executed on the basis of ECs granted by DEIAA after 13.09.2018 is prohibited with the exception in respect of cases where ECs granted by DEIAA for such mining leases have been reappraised and found valid by SEIAA or fresh ECs have been granted by SEIAA.

Therefore in light of above directions issued by MoEF&CC, the project proponent should be allowed to operate only after getting EC (reappraised/fresh) from SEIAA for the mining project.

Name of the Committee members	Signature
1. Shri Sanjeev Kumar Singh, Member Secretary, UPPCB, Lucknow.	
2. Dr. Ratan kar, Member SEAC-1, SEIAA UP, Lucknow.	
3. Shri Siddharth Kumar Singh, Chief Engineer (Son), Irrigation and Water Resource Department, Varanasi.	



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Annexure - 1

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं०
Ref. No.

H/O/16/1/1A-2/NGT-67/24

दिनांक
Date

30/4/24

सेवा में,

जिलाधिकारी,
मीरजापुर।

विषय- मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ०ए० संख्या 521/2022 सम्पूर्णानन्द बनाम स्टेट ऑफ यू०पी० व अन्य के अन्तर्गत पारित आदेश दिनांक 12.03.2024 के अनुपालन के सम्बंध में।

महोदय,

कृपया उपरोक्त विषयक बोर्ड मुख्यालय के पत्रांक एच 10086/सी-2/एनजीटी-67/24 दिनांक 29.04.2024 का संदर्भ ग्रहण करने का कष्ट करें। उक्त पत्र द्वारा मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ०ए० संख्या 521/2022 सम्पूर्णानन्द बनाम स्टेट ऑफ यू०पी० व अन्य के अन्तर्गत पारित आदेश दिनांक 12.03.2024 के अनुपालन में खनन इकाइयों से प्रेषित रिस्पांस/प्रत्यावेदनों के माध्यम से प्राप्त पर्यावरणीय स्वीकृति एवं सहमति शर्तों की अनुपालन आख्या के परीक्षण/आंकलन/सत्यापन किये जाने हेतु मा० अधिकरण द्वारा सदस्य सचिव, उ०प्र० प्रदूषण नियंत्रण बोर्ड, की अध्यक्षता में सिंचाई एवं जल संसाधन विभाग तथा राज्य स्तरीय पर्यावरण प्रभाव निर्धारण प्राधिकरण, उ०प्र० के सदस्यों की गठित समिति द्वारा स्थलीय निरीक्षण हेतु दिनांक 3-4 मई 2024 निर्धारित की गयी थी।

इस सम्बंध में अवगत कराना है कि समिति के सदस्य द्वारा कतिपय कारणवश उक्त तिथि में निरीक्षण किये जाने में असमर्थता व्यक्त की गयी है। अतः समिति द्वारा खनन इकाइयों के स्थलीय निरीक्षण हेतु दिनांक 4-5 मई 2024 नियत की गयी है।

अतः आपसे अनुरोध है कि खनन इकाइयों के स्थलीय निरीक्षण दिनांक 4-5 मई 2024 हेतु जिला प्रशासन की ओर से प्रशासनिक अधिकारी को नामित करने का कष्ट करें।

भवदीय,

संलग्नक-यथोपरि।

sk
(संजीव कुमार सिंह)
सदस्य सचिव

प्रतिलिपि- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. श्री सिद्धार्थ कुमार सिंह, मुख्य अभियन्ता (सोन), सिंचाई एवं जल संसाधन विभाग, वाराणसी
2. डा० रत्नाकर, सदस्य एस०ई०ए०सी०-1, राज्य स्तरीय पर्यावरण प्रभाव निर्धारण प्राधिकरण, उ०प्र०, लखनऊ
3. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, सोनमद्र को इस निर्देश के साथ कि खनन इकाइयों के स्थलीय निरीक्षण हेतु समिति के सदस्यों एवं जिलाधिकारी, मीरजापुर द्वारा नामित प्रशासनिक अधिकारी से समन्वय स्थापित कर आवश्यक कार्यवाही सुनिश्चित करायें।

sk
सदस्य सचिव

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226 010
दूरभाष : 0522-2720828, 2720831
फैक्स : 0522-2720764, 2720676
ई-मेल : info@uppcb.in
वेबसाइट : www.uppcb.com

T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone : 0522-2720828, 2720831
Fax : 0522-2720764, 2720676
E-mail : info@uppcb.in
Website : www.uppcb.com



COMPLIANCE REPORT

Registered

District Level Environment Impact Assessment Authority, Mirzapur

District Magistrate, Mirzapur

Chairperson of DEIAA

Collectorate, Mirzapur 231001

Phone : 05442 252480, 05442 252340, 05442 257400

Email : mirzapurmlnsoffice@gmail.com

To,

Shri Mohd Shah
Owner,
S/o Shri Zamut Ali Shah
Village- Harharpur Dunda,
Shubhali, Thana, Baheri,
District-Bareilly,
Uttar Pradesh

Ref. No. /Parya/DEAC/Sandstone/MZP/2016

Date: 19-07, 2016

Sub: Environmental Clearance for Sand Stone (Building Stone) Mining at Ararj: No. 732,
Village-Bhagautidei, Tehsil-Chunar, District-Mirzapur. (Leased Area-1.01 Hect.)

Dear Sir,

Please refer to your application letter dated 04/08/2015 addressed to the Secretary, SEAC/Director, Directorate of Environment, Lucknow. The committee as per the noting decided that the file is revised and should be considered chronologically as per the date of revision due to original project i.e. Gata/Khasra/Arazi/Project Proponent/Total Area submitted the additional information asked for by the committee for any respective Sand Stone (Building Stone) Mining. For file revision Shri Mohd Shah's acceptance letter to put the case for appraisal in the upcoming SEAC meeting. The committee also directed to submit the Undertaking project proponent and consultant that the all information/data submitted with regards to application for environmental clearance is correct and true to best of their knowledge.

According to Ministry of Environment, Forest and Climate Change Notification dated 15th January, 2016 and 20th January, 2016 S.O.190(E).—In exercise of the powers conferred by sub-section (3) of Section 3 of the Environment (Protection) Act, 1986 (29 of 1986) and in pursuance of the notification of the Government of India in the erstwhile Ministry of Environment and Forest number S.O. 1533 (E), dated the 14th September 2006 (hereinafter referred to as the said notification), the Central Government hereby constitutes the District Level Environment Impact Assessment Authority (DEIAA), for grant of environmental clearance for Category 'B2' Projects for mining of minor minerals, for all the districts in the country (hereinafter referred to as Authority for the districts) and For the purposes of assisting the Authority for the districts, the Central Government hereby constitutes the District Level Expert Appraisal Committee for all the districts of the country (hereinafter referred to as DEAC for the district). After this Notification State Level Expert Appraisal Committee (SEAC) send all records of Shri Mohd Shah's project to Chairman of DEIAA.

A presentation was made by the project proponent alongwith their consultant Earthvision Enviro-Tech Pvt. Ltd. The proponent through the documents submitted and presentation made, informed the committee that:

- 1- The environmental clearance is sought for Sand Stone (boulder mining) at Bhukhand Ararji No 732, Village- Bhagautidei, Tehsil-Chunar, District-Mirzapur, U.P. (Leased Area-2.50 acres).
2. The Project proposal falls under category "B-2" of EIA Notification, 2006 (as amended).
3. The mine lease area located between latitude N Pillar(A)25°03'17.87" to (B) 25°03'18.36", and Longitude E Pillar(A)82°59'42.44", (B) 82°59'43.12".
4. Mining will be opencast and Semi-Mechanized.
5. The water requirement will be limited to 2.0KLD and will be supplied from the tankers.
6. Mining is proposed for Building Stone, Sand Stone and Quartzite as applied. The land used for mining area is stony land in nature and lease area is not covered with any vegetation.
7. The ultimate depth of mining will be restricted to 37-39 meter.

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8. The mining operation will not be carried out in safety zone of any bridge or embankment or eco-fragile zone such as habitat of any wild fauna.
9. The annual production of 20,000M³ /annum Sand Stone is proposed.
10. Solar panel will be used for site office only and diesel generator will be used for other activities.
11. The mining is proposed as opencast type and for cleaning the face by blasting will be done.
12. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
13. Regarding the project no litigation is pending in any court.

Based on the recommendations of the District Level Expert Appraisal Committee (meeting held on 25/05/2016) on the above said project, The District Environment Impact Assessment Authority has decided to grant the Environmental Clearance to the title project for collection of 20000 M³/annum Sand Stone from mining lease Area 2.50 acres is valid till lease period alongwith following General and specific Conditions:

A. General Conditions:

1. Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization and scope of working shall required prior environmental clearance as per EIA notification, 2006.
2. No change in the calgndar plan including excavation, quantum of mineral and waste shall be made.
3. Mining will be carried out as per the approved mining plan. In case of any violation of mining plan, the Environmental Clearance given by DEIAA will be deemed null & void.
4. Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO₂, NO₂ monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly up loaded on the company's website and also displayed at website.
5. Data on ambient air quality (RSPM, SPM, SO₂, NO₂) should be regularly submitted to the Regional office. MoEF & CC, Gol., Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.
6. Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MoEF & CC notification noGSR/826(E) dt. 16.11.09.
7. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points shall be provided and properly maintained.
8. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM. etc. shall be provided with ear plugs / muffs and health records of the workers shall be maintained.
9. Industrial waste water (workshop and waste water from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSR422 (E) dated 19th May, 1991 and 31st December, 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of workshop effluents.
10. Personnel working in areas shall be provided with protective respiratory devices like mask and they shall also be imparted adequate training and information on safety and health aspects.
11. Special measure shall be adopted to prevent the nearby settlements from the impacts of mining activities.
12. The transportation of the materials shall be limited to day hours time only.
13. Provision shall be made for the housing the labourers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
14. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.

COMPLIANCE REPORT

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- The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the DEIAA Mirzapur, MoEF, and Regional office, State Pollution Control Board.
17. The Regional Office, MoEF & CC, Gol, Lucknow and State Pollution Control Board shall monitor compliance of the stipulated conditions. A complete set of documents, including Form-1M, Prefeasibility Report & Mining Plan Environment Impact Assessment Report, Environmental Management Plan, Public hearing and other documents information should be given to Regional Office of the MoEF & CC, Gol, Lucknow and State Pollution Control Board.
 18. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat and Municipal Bodies as applicable in the matter.
 19. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the District Level Environment Impact Assessment Authority (DEIAA), Mirzapur.
 20. The Project Proponent has to submit half yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the DEIAA Mirzapur on 1st June and 1st December of each calendar year.
 21. The DEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
 22. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act. 1986.

B. Specific Conditions:

1. The Environmental clearance will be co-terminus with the mining lease period.
2. Environmental clearance is subject to obtain forest clearance under Forest (Conservation) Act, 1980 as applicable.
3. Wildlife conservation plan shall be prepared in consultation with the wildlife department and implemented within six months. The plan shall comprise of in-built monitoring mechanism with special emphasis to protection of Schedule- I species. The status of implementation shall be submittal to the DEIAA Mirzapur.
4. Local employable youth shall be trained in skills relevant to the project for eventual employment in the project itself and to the extent feasible. Outside people shall not be employed.
5. A 50 m barrier of no mining zone all along the side(s) facing the nallah (if any) passing through the lease area or if passing adjacent the lease shall be demarcated and thick vegetation of native species raised, Status of implementation shall be submitted to the Regional Office of the Ministry on half yearly basis.
6. Shelter belt i.e. Wind Break consisting of adequate tiers of plantations around lease facing the human habitation, school / agricultural fields etc. (if any in the vicinity) shall be raised.
7. Blast vibration study shall be carried out and report submitted to the UPPCB / DEIAA.
8. Personnel exposure monitoring for dust shall be carried out for the worker, and records maintained.
9. Need based assessment for the nearby villages shall be conducted to study economic measures which can help in upliftment of poor section of society. Income generating projects / tools such as development of IT fodder farm, fruit bearing orchards, vocational training etc. can form a part of such programme. Company shall provide separate budget for community development activities and income generating programmes. This will be in addition to vocational training for individuals imparted to take up self employment and jobs.
10. Land-use pattern of the nearby villages shall be studied and action plan for abatement and compensation for damage to agricultural land/ common property land (if any) in the nearby villages due to mining activity shall be submitted to the Regional Office of the Ministry within six months. Annual status of implementation of the plan and expenditure thereon shall be reported to the Regional Office of the Ministry from time to time.
11. Rainwater harvesting shall be undertaken to recharge the groundwater sources. Status of implementation shall be submitted to the Regional Office of the Ministry within six months and thereafter every year from the next consequent year.

COMPLIANCE REPORT

22. Regular monitoring of ground water level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the data thus collected shall be regularly sent to M.L. Central Ground Water Authority and Regional Director, Central Ground Water Board.
23. Adequate air monitoring stations shall be installed in areas of human habitation near the mine and the results of ambient air quality shall be maintained and regularly submitted to the Regional Office of the Ministry. The monitored data for criteria pollutants shall be regularly uploaded on the company's website and also displayed at project site.
24. The waste water from the mine shall be treated to conform to the prescriptive standards before discharging in to the natural stream. The discharged water from the falling Dam (if any) shall be regularly monitored and report submitted to the R.O. Ministry of Environment & Forests and the State Pollution Control Board.
25. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of mineral and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. Transportation of mineral shall be done only during day time. The vehicles transporting mineral shall be covered with a tarpaulin or other suitable enclosures so that no dust particles/fine matters escape during the course of transportation. No overloading of mineral for transportation shall be committed. The trucks transporting mineral shall not pass through wild life sanctuary.
26. Prior permission from the Competent Authority shall be obtained for extraction of ground water, if any.
27. Action plan for implementation with respect to suggestions / improvements and recommendations made during public consultation/hearing (as applicable) shall be submitted to the Ministry and the State Govt. within six months. (no public hearing is conducted for projects less than 5 ha area of B2 category)
28. A final mine closure plan, along with details of Corpus Fund, shall be submitted (if applicable) to the RO Ministry of Environment & Forests & DEIAA, SEIAA UP, 5 years in advance of final mine closure for approval.
29. Solid waste material viz gutkha rappers, plastic bags, glasses etc. to be generated during project activity will be separately stored in bins and managed as per Solid Waste Management rules.
30. Issues raised during public presentation be strictly complied during operation phase. (no public hearing is conducted for projects less than 5 ha area of B2 category)
31. Project proponent should maintain a register for information on (a) Quantity of material excavated / collected (b) manpower and (c) Number of Trucks deployed for transportation of mineral per day.
32. In case project falling within 10 Km area of wild life sanctuaries a clearance from the National Board of Wild Life is to obtain even eco-sensitive zone (ESZ) has not been earmarked.
33. Project does not fall under any buffer zone of no-development as declared/identified under any law.
34. 33% Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Department Herbs and shrubs shall also form a part of afforestation programme besides tree plantation. The company shall involve local people for plantation programme. Details of year wise afforestation programme including rehabilitation of mined out area shall be submitted to the Regional Office, MoEF, Gol, DEIAA Mirzapur every year.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Honble Courts of Law relating to the subject matter.

COMPLIANCE REPORT

The project proponent will have to submit approved plans and proposals in compliance with the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The DEIAA/SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of DEIAA/SEIAA/MoEF may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

(Ratna Priya)
Member Secretary,
DEIAA, Mirzapur (U.P.)/
SDM-Sadar, Mirzapur

No.....17...../Parva/DEAC/Sandstone/MZP/2016 Dated: As Above

Copy for Information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. The Chairman SEIAA Dr. Bheem Rao Ambedker Paryavaran Parisar, Directorate of Environment Uttar Pradesh.
3. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
4. Chief Conservator, Ministry of Environment & Forests, Regional Office (Central Region), Kendriya Bhawan, 5th Floor, Sector-A, Aliganj, Lucknow.
5. Director, Department of Geology & Mining, U.P. Lucknow.
6. District Magistrate, Mirzapur, U.P.
7. The Member Secretary, U.P. Pollution Control Board, TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow.
8. Copy for Web Master/Guard file.

Ratna Priya
Member Secretary,
DEIAA, Mirzapur (U.P.)/
SDM-Sadar, Mirzapur





Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

185408/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/MIRZAPUR/2023

Date: 05/06/2023

To,

M/s

SHRI MOHD SHAH(SAND STONE(BUILDING STONE)

ARAZI NO. 732, AREA-1.01 Ha., VILL. BHAGAUTIDEI, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR(U.P.)

Application Id-
21413174

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to SHRI MOHD SHAH(SAND STONE(BUILDING STONE) located at ARAZI NO. 732, AREA-1.01 Ha., VILL. BHAGAUTIDEI, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR(U.P.). subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA SHRI MOHD SHAH(SAND STONE(BUILDING STONE) granted for the period from 05/06/2023 to 31/12/2027 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Building Stone (Sand Stone)	20000	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.0 KLD	Septic Tank	Soak Pit

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
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(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be

dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Building Stone (Sand Stone).			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

- (i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
 - (ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
 6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
 7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
 8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for production of Building Stone (Sand Stone)- 20000 Cu Meter/Year by opencast and semi mechanized mining in 1.01 hectare leased ARAZI NO. 732, VILL. BHAGAUTIDEI, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by District Level Environment Impact Assessment Authority (DEIAA) vide Letter No. 17/Parya/DEAC/Sandstone/MZP/2016, Dated- 13.07.2016 and submit its compliance report to UPPCB.
3. The proponent shall ensure the compliance of Hon'ble NGT orders passed in the OA No. 521/2022 Sampooranand Vs State of U.P. in connection with adverse effects on the public and environment due to illegal mining and blasting at higher intensity than the prescribed standard. Mining shall not be done till the resumption of mining activity by Hon'ble NGT.
4. In compliance of Hon'ble NGT order dated 24.04.2023, mining shall be done only after getting permission from District Administration.
5. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only.
6. The proponent shall submitted compliance report of condition imposed in EC within every six month.
7. The proponent shall install Ambient Air monitoring station as per condition imposed in Environment Clearance.
8. The proponent shall establish Water sprinkling arrangement for dust suppression.
9. The proponent shall establish Effluent treatment system to treat the waste water from the mine.
10. The proponent shall submit the Ambient air quality monitoring report of impact zone/buffer zone and at the corners of mining lease on quarterly basis to the Board.
11. If the lease agreement expires prior to 31-12-2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
12. Mining shall be done as per EC issued by DEIAA and directions given by Mining Department/District Administration.
13. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
14. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
15. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
16. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Building Stone (Sand Stone).
17. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
18. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
19. All trucks, tractors used in transportation of Building Stone (Sand Stone) shall be covered by canvas sheet to prevent dust emission.
20. Water will be sprayed after loading activity (if Building Stone (Sand Stone) collected could be dry condition)
21. The dust suppression measures like water spraying will be done on the haul roads and working areas.
22. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
23. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
24. Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time

to time.

25. Consent fees if revised, shall be payable by industry from the date of its applicability.

26. Industry shall comply with the relevant provisions of Environmental Laws.

27. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

RAJENDRA SINGH Digitally signed by RAJENDRA SINGH
Date: 2023.06.07 10:47:35 +05'30'

Chief Environmental Officer (circle-2)

Copy to:

Regional Officer, UPPCB, Sonbhadra with direction to send the compliance report of CTO conditions on quarterly basis.

RAJENDRA SINGH Digitally signed by RAJENDRA SINGH
Date: 2023.06.07 10:47:56 +05'30'

Chief Environmental Officer (circle-2)



मिशन LIFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट/अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई-वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- धरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका श्रेणीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 विलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग विजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर विजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं०
Ref. No

H13028

1/एच-2/NGT-67/24

दिनांक
Date

25/6/24

सेवा में,

पंजीकृत

श्री मो० शाह पुत्र श्री जमात अली शाह,
निवासी-ग्राम हरहरपुर दुन्डा, शुभाली, थाना बहेड़ी,
जनपद-बरेली।

विषय: खनन पट्टे द्वारा बंदी आदेश के निक्षेपण के सम्बंध में प्रेषित प्रत्यावेदन पत्र दिनांक 18.04.2024 के निस्तारण के सम्बंध में।

महोदय,

उपरोक्त विषयक आपके खनन पट्टे मैसर्स मो० शाह, आराजी सं०-732, ग्राम-भगौतीदेई, तहसील चुनार, जनपद-मीरजापुर को बोर्ड मुख्यालय के पत्रांक एच 07137/सी-2/एन0जी0टी0-67/2024 दिनांक 19.02.2024 द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) की धारा-31ए के अन्तर्गत जारी बंदी आदेश का संदर्भ ग्रहण करें।

मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ०ए० संख्या 521/2022 सम्पूर्णानन्द बनाम स्टेट ऑफ यू०पी० व अन्य के अन्तर्गत पारित आदेश दिनांक 12.03.2024 के अनुपालन में आपकी इकाई द्वारा प्रेषित प्रत्यावेदन दिनांक 18.04.2024 के अनुक्रम में मा० अधिकरण द्वारा सदस्य सचिव, उ०प्र० प्रदूषण नियंत्रण बोर्ड, की अध्यक्षता में सिंचाई एवं जल संसाधन विभाग तथा राज्य स्तरीय पर्यावरण प्रभाव निर्धारण प्राधिकरण, उ०प्र० के सदस्यों की गठित समिति द्वारा आपकी इकाई का स्थलीय निरीक्षण दिनांक 4 मई 2024 को किया गया था। राज्य स्तरीय पर्यावरण प्रभाव निर्धारण प्राधिकरण, उ०प्र० के पत्र दिनांक 21.06.2024 द्वारा संयुक्त निरीक्षण आख्या प्रेषित की गयी है। निरीक्षण आख्यानुसार खनन इकाई को DEIAA द्वारा पर्यावरणीय स्वीकृति निर्गत है तथा खनन इकाई द्वारा MoEF&CC के आफिस मेमोरेण्डम दिनांक 28.04.2023 के अनुपालन में SEIAA से Re-appraised/Fresh पर्यावरणीय स्वीकृति प्राप्त नहीं की गयी है। संयुक्त समिति द्वारा खनन इकाई को SEIAA से Re-appraised/Fresh पर्यावरणीय स्वीकृति प्राप्त होने के पश्चात ही संचालन अनुमत्य किये जाने की संस्तुति की गयी है।

अतः संयुक्त समिति की आख्या एवं संस्तुति के दृष्टिगत आपको निर्देशित किया जाता है कि MoEF&CC के आफिस मेमोरेण्डम दिनांक 28.04.2023 के अनुपालन में खनन इकाई हेतु SEIAA से Re-appraised/Fresh पर्यावरणीय स्वीकृति प्राप्त की जाये तथा बोर्ड के पत्र दिनांक 19.02.2024 द्वारा उल्लंघन अवधि हेतु अधिरोपित की गयी पर्यावरणीय क्षतिपूर्ति रुपये 20,30,000/- का भुगतान सुनिश्चित किया जाये, अन्यथा भू-राजस्व की भाँति वसूली की कार्यवाही की जायेगी।

उपरोक्त निर्देशों के साथ ही बंदी आदेश दिनांक 19.02.2024 के सम्बंध में आप द्वारा प्रेषित प्रत्यावेदन दिनांक 18.04.2024 निस्तारित किया जाता है।

सक्षम अधिकारी की अनुमति से पत्र निर्गत।

मुख्य पर्यावरण अधिकारी (वृत्त-2)

प्रतिलिपि :- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

1. जिलाधिकारी, मीरजापुर।
2. क्षेत्रीय अधिकारी उ०प्र० प्रदूषण नियंत्रण बोर्ड, सोनभद्र को इस निर्देश के साथ कि उद्योग को निर्गत उपरोक्त निर्देशों का अनुपालन सुनिश्चित कराये।

मुख्य पर्यावरण अधिकारी (वृत्त-2)

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